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MCRC-29056-2024

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE ON THE 5th OF AUGUST, 2025

MISC. CRIMINAL CASE No. 29056 of 2024

THE STATE OF MADHYA PRADESH Versus

KAPIL YADAV

Appearance:

Shri A.P.S. Tomar - Public Prosecutor for State.

ORDER

State has filed the present petition under Section 439(2) Cr.PC seeking cancellation of the bail granted to accused Kapil Yadav in FIR No.935 of 2023 registered at Police Station Morar District Gwalior for offence under Sections 307, 294, 506, 34 of IPC vide order dated 03.05.2024 passed in M.Cr.C. No.12826/2024.

It is contended that after release of respondent, he organized rally in the city which created the fear not only in the mind of the complainant but also other citizens. Apart from that it is submitted that he is involved in another case bearing FIR No.410 of 2024 registered at Police Station Morar for offence punishable under Section 281, 285 and 288 of BNS.

After hearing State counsel no case for cancellation of bail is made out. The allegations sought to be levelled do not conform to any of the parameters laid down for cancellation of bail.

Accordingly, present petition under Section 439(2) of Cr.P.C. stands dismissed.

(MILIND RAMESH PHADKE)
JUDGE